laya, Orissa, Rajasthan, Uttar Pradesh and West Bengal are showing shortfalls in girls' enrolments in these classes. There has been slow progress in regard to enrolment classes VI to VIII in the States Jammu & Kashmir, Karnataka, Madhya Pradesh, Meghalaya, Nagaland, Rajashan, Tamil Nadu and Girls enrolment has been the lower side in Classes VI to VIII in Andhra Pradesh, J & K, Karnataka, M.P., Meghalaya, Nagaland, U.P. and the Union Territories Andaman & Nicobar Islands, Chandigarh, Goa, Daman & Diu.

Under the Non-formal system of elementary education for the age-group 9-14 current assessment indicates that the coverage may be of the order of 35 lakh in the Plan period as against the 80 lakh envisaged.

According to the present assessment, total achievement of enrolment elementary classes (6-14 age-group), both under formal and non-formal system is estimated to be of the order of 101 million by the end of the Sixth Based on existing projection Plan. Based of existing projection of population (1981 Census) there will be backlog of about 30 million nonattending children of this age-group in 1984-85. As the estimated population of the age-group 6-14 would be of the order of 160 million in 1990, nearly 50 million additional children of this age-group will have to be covered in the Seventh Plan.

For achieving the goal of universalisation of elementary education, there is a need to accelerate the implementation of the new strategies envisaged in the Sixth Plan, viz. adjustment of schooling hours according to conditions and introducing measures with a view to eliminating wastage and reducing drop-outs in eiementary education. Non-formal learning programmes need to be diversified so that a variety of options are made available to school children especially in the villages to suit their needs. These strategies call for a detailed

local level planning involving the local community.

## Irregularities in construction of Stadia for Asiad

516. SHRIMATI RATAN KUMARI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the attention of Government has been drawn to a news item published in the Times of India dated September 5, 1983 to the effect that the Chief Technical Examiners' Organisation (CTEO) functioning under the Central Vigilance Commission, has pointed out several cases of irregularities committed in giving contracts for the works and construction of stadia for the ASIAD resulting in high amount of overpayment to contractors; and

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF): (a) and (b) The information is being collected and will be laid on the Table of the Sabha.

## हुन० स्नार० ई० पी० तथा स्नार० बी० डी० के स्रन्तर्गत किसानों को पशुस्रों का प्रावधान

517. श्री श्रश्विनी कुमार : न्या श्रामीण विकास मन्त्री यह वताने की कृपा करेंगे कि:

(क) क्या यह सच है कि एन० ग्रार० ई० पी० ग्रीर ग्रार०बी०डी० के ग्रन्तगंत जब गरीब किसानों को गाय, बैल, बकरी ग्रीर सूग्रर खरीद कर दिया जाता है तो उस जानवर के चयन में उसकी कोई राय नहीं ली जाती है ग्रीर किसानों को ब्लाक के डाक्टर, बी०डी०ग्रो०, सर्किल ग्रफसर ग्रीर बैंक के प्रतिनिधियों का ही निर्णय स्वीकार करना पड़ता है; ग्रीर

(ख) यदि हां, तो सरकार इस मामले में क्या उपचारी कदम उठाने का विचार रखती है?

Written Answers

ग्राभीण विकास मंत्रालय में राज्य मंत्री (श्री हरि नाथ मिश्र): (इ) ग्रीर (ख) चने गये परिवारों को गाय, बैत, बहरी तथा सम्भर खरीदने के लिए समन्वित ग्रामीण विकास कार्यक्रम के अन्तर्गत सहायता दी जाती है। मार्गदर्शी सिद्धान्तीं के अनुसार कार्यान्वयन एजेंसियां चुने गये परिवारों को लिए जाने वाले पशुम्रों की खरीद के लिए ऋय समिति का गठन कर सकतो है। इन ऋय समितियों में स्रामतौर पर संचालन एजेंसी, वित्तीय संस्था, राज्य सरकार के पश चिकित्सा विभाग के प्रतिनिधियों स्रौर कसानों को शामिल किया जाता है। पशुप्रों की खरीद के लिए ग्रपनाई जाने वाली गद्धतियां भी एक राज्य से दूसरे राज्य में भन्न-भिन्न होतो हैं। पशुग्रों की खरीद लाभभोगियों की इच्छ(म्रों का ध्यान रखना होता है ग्रीर लाभभोगियों को उनकी इच्छाग्रों के विरुद्ध जबरदस्तो दिए जा रहे पश्चमों का कोई उदाहरण इस मन्त्रालय के ध्यान में नहीं आया है।

## Protest against U.S.A. Invasion of Grenada

518. SHRI KALYAN ROY: SHRI LADLI MOHAN NIGAM:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government have lodged any project with the United States Government against invasion and agression on Island of Grenada and its occupation;
- (b) if so, when and what is the reaction of US Government; and
- (c) what initiative and steps have been taken by the Government of

India as the leader of the NAM to persuade the U.S. Government to vacate the naked aggression with details thereof; including results?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) to (c) The reaction of the Government of India to invasion of Grenada is reflected in a statement made by the Official Spokesman on 26th October 1983, which is as follows:—

"The Government of India views events in Grenada with grave concern. The killing of Prime Minister Maurice Bishop and several of his cabine, colleagues has casual consternation and dismay in India and other Nonaligned countries. We were looking forward to receiving Prime Minister Bishop in November for the CHOGM.

The invasion of Grenada by outside forces cannot be justified and is consistent with the basic laws of international behaviour. The Government of India are strongly opposed to interference and intervention by any country in consider it desirable necessary that big and powerful countries should act with maximum restraint in their dealing other countries. No country any right to impose a regime or system of government of its preference on another country.

The situation in Central America and the Caribbean is already charged with tension and strain. Foreign military intervention can only aggravate these and perpetuate instability and conflict in the region. We urge immediate withdrawal of all foreign forces from Grenada so that it can manage its own affairs in freedom."

The Government of India reiterated this stand during the debate on the subject in the UN General Assembly, which resulted in an overwhelming vote of 108 for, 9 against, and 27 absentions on a resolution de-